

ODISHA ACT 5 OF 2011

**THE ODISHA MINISTERS' SALARIES AND ALLOWANCES
(AMENDMENT) ACT, 2011**

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**THE ODISHA MINISTERS' SALARIES AND ALLOWANCES
(AMENDMENT) ACT, 2011**

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dated the 12th May, 2011 (No.1123)]

**AN ACT FURTHER TO AMEND THE ODISHA MINISTERS' SALARIES
AND ALLOWANCES ACT, 1952.**

**Be it enacted by the Legislature of the State of Odisha in the
Sixty-second Year of the Republic of India as follows:—**

Short title
and
commence-
ment.

1. (1) This Act may be called the Odisha Ministers' Salaries and Allowances (Amendment) Act, 2011.

(2) It shall be deemed to have come into force on the 1st day of June, 2009.

Amendment
of section 3.

2. In section 3 of the Odisha Ministers' Salaries and Allowances Act, 1952 (hereinafter referred to as the principal Act), for the words "rupees seven thousand", "rupees six thousand five hundred", "rupees six thousand", "rupees five thousand five hundred" and "rupees five thousand", the words "rupees twenty-five thousand", "rupees twenty-four thousand five hundred", "rupees twenty-four thousand", "rupees twenty-three thousand" and "rupees twenty-two thousand" shall, respectively be substituted.

Odisha Act
20 of 1952.

Amendment
of section 4.

3. In section 4 of the principal Act, for the words "rupees three thousand", the words "rupees ten thousand" shall be substituted.

Amendment
of section 4-A.

4. For sub-section 4-A of the principal Act, the following section shall be substituted, namely:—

"4-A. There shall be paid to each Minister a sumptuary allowance of rupees twenty-four thousand per mensem."

*[For the Bill, See *Odisha Gazette* Extraordinary dated the 31st March, 2011 (No.746) [I Legis-40/ 2010]

** Came into force on the 1st day of June, 2009.